

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

OA No. 060/00969/2019

Chandigarh, this the 26th day of November, 2019

CORAM: HON'BLE MR.SANJEEV KAUSHIK, MEMBER (J)

Maninder Singh age 39 years son of Sh. Ranbir Singh, Husband of Late Smt. Suman, resident of H. No. 684/B, Sector 46-A, Chandigarh.

.....Applicant

BY ADVOCATE: None

VERSUS

1. Union of India through its Secretary of Health and Family Welfare, Nirman Bhawan, New Delhi-110 001.
2. Director General Health Services, Nirman Bhawan, New Delhi - 110 001.
3. Secretary, Department of Expenditure, Ministry of Finance, North Block, New Delhi – 110 001.
4. Director General ESI Corporation, Ranchdeep Bhawan, Kotla Road, New Delhi – 110 001.
5. Medical Superintendent, ESIC, Model Hospital, Ram Darbar, Chandigarh-160 002.

.....Respondents

BY ADVOCATE: SH. K.K. THAKUR

ORDER (ORAL)

MR. SANJEEV KAUSHIK, MEMBER(J):-

1. Learned counsel appearing on behalf of the respondents submits that the prayer in this OA is to decide the representation dated 30.10.2018 (Annexure P-1) filed by the applicant regarding the interest on the delay made by the department in releasing the amount of gratuity.
2. Though learned counsel for respondents seeks time to file reply to the present OA, he however submits that he does not have any objection if

the present OA is disposed of by directing the respondents to decide the representation made by the applicant within a fixed time frame.

3. In the wake of the statement made by the learned counsel for the respondents and without commenting anything on merits and the fact that no prejudice is to be caused to either of the parties, I dispose of this OA by directing the competent authority to whom the indicated representation has been addressed, to decide the same by passing a reasoned and speaking order within two months from the date of receipt of a copy of this order by them. No costs.

**(SANJEEV KAUSHIK)
MEMBER (J)**

Dated: 26.11.2019
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